




Government of Jammu and Kashmir
General Administration Department
Civil Secretariat, Srinagar

NOTIFICATION

Jammu 23rd November, 2016

SRO **379**:- In pursuance of Section 6 of the Delhi Special Police Establishment Act, 1946 (Act 25 of 1946), the Government of Jammu and Kashmir hereby accords its post-facto consent to the extension of powers and jurisdiction of the Delhi Special Police Establishment to the State of Jammu and Kashmir for investigation of offences under sections 120-B, 420 and 409 of RPC read with sections 5(1) (d) and 5(2) of the Jammu & Kashmir Prevention of Corruption Act, Samvat, 2006 and any other offence(s) regarding attempts, abetments and conspiracy arising out of case No. RC AC-1/2012/A0006 registered at Police Station CBI, New Delhi.

By order of the Government of Jammu and Kashmir.


Secretary to the Government
General Administration Department.

No. GAD(Vig)02-SP/2014

Dated: .11.2016

Copy to the:-

1. Deputy Inspector General of Police, Central Bureau of Investigation (CBI), New Delhi.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
3. Govt. Order file/Stock file/Monday Return.